

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).16485/2024

[Arising out of impugned final judgment and order dated 30-05-2024 in A482 No.11809/2023 passed by the High Court of Judicature at Allahabad]

AJAY KUMAR CHANDRA PRAKASH BEHETI & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 258878/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Navin Pahwa, Sr. Adv.
Mr. Bharat Thakorlal Manubarwala, AOR

For Respondent(s) : Mr. Arup Banerjee, AOR
Ms. Charu Singhal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. None has filed appearance on behalf of respondent No.2 - complainant, though served through post.
2. None has filed appearance on behalf of respondent No.3 - accused No.1 also, though duly served.
3. Heard the learned senior counsel, Mr. Pahwa for the petitioners and the learned counsel, Mr. Arup Banerjee for the respondent No.1 - State.
4. Leave granted.
5. Interim order dated 22.11.2024 is continued till the pendency of the appeal.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)